

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT APPEAL NO: 1121 OF 2023**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 24/04/2023 in the W.P.No. 19325 of 2020 on the file of the High Court.

**Between:**

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration Department Secretariat, Hyderabad.
2. The Director of Town and Country Planning, Rep. by its director A. C. Guards, Hyderabad.
3. The Mancherial Municipality, Rep. by its Commissioner, Mancherial Municipality, Mancherial district.

**...APPELLANTS/RESPONDENTS**

**AND**

1. Sri. Kailas Srinivas, S/o. Sri Sudhakar, aged about 48 years, Occ business, R/o. Sri Ganesh Residency, 1- 5- 1083/197/1, Mangapuram colony, Phase- III, Old Alwal, Secunderabad- 500 010.
2. Smt. Kailas Shailaja, W/o. Sri Kailas Srinivas, aged about 40 years, Occ business, R/o. Sri Ganesh Residency, 1- 5- 1083/197/1, Mangapuram colony, Phase- III, Old Alwal, Secunderabad- 500 010.
3. Sri. Akkenapally Ravinder, S/o. Sri Ramaiah, aged about 45 years, Occ business, R/o. 8- 472, Main Road, Post, mandal and district Mancherial.
4. Smt. Akkenapally Likhitha, W/o. Sri Ravinder, aged about 35 years, Occ household, R/o. 8- 472, Main Road, Post, mandal and district Mancherial.
5. Sri. Kailas Sridhar, S/o. Sri Sudhakar, aged about 42 years, Occ business, R/o. 1- 1- 149, I. B. Area, Post, mandal and district Mancherial.
6. Smt. Appani Sridevi, W/o. Sri Purushotham, aged about 46 years, Occ household, R/o. Plot No. 21, Kesavareddynagar Phase, Meerpet, Saroornagar, Hyderabad- 500 097.
7. Smt. Appani Dhanalaxmi, W/o. Sri. Jayaprakash, aged about 54 years, Occ household, R/o. 2- 12- 386, Vidyaranyaपुरi, Opp KUC Second gate, Hanamkonda- 506 009.

8. Smt. Vallala Laxmi, W/o. Sri. Satyanarayana, aged about 56 years, Occ household, R/o. 2- 6- 1070, KLN Reddy Colony, beside Vigilance office, Subedhari, Hanamkonda 506 001.
9. Smt. Medi Shobharani, W/o. Sri Rajaiah, aged about 59 years, Occ household, R/o. 5- 9- 114/E2, Green Square Residency, Kishanpura, Hanamkonda, Warangal district 506 001.
10. Dr. Kota Poojitha Reddy, D/o. Sri. Rajashekar, aged about 28 years, Occ doctor, R/o. 8- 472 Main Road, Post, mandal and district Mancherial.
11. Dr. K. Puneetha Reddy, D/o. Sri. Rajashekar, aged about 23 years, Occ doctor, R/o. 8- 472 Main Road, Post, mandal and district Mancherial.
12. Smt. Palakurthy Anuradha, W/o. Sri. Akabilwam Dileep Kumar, aged about 55 years, Occ service, R/o. 18- 424/1, LIC Colony, Post, mandal and district Mancherial.
13. Smt. Mahajan Kavitha, W/o. Sri. Praphul Chander, aged about 55 years, Occ household, 11- 1- 1853/1A, Maruthinagar, Kanteshwar, Nizamabad district 503 002.
14. Sri. Patha Srinivas, S/o. Sri. Lachaiah, aged about 52 years, Occ business, R/o. 553, Opp Filter Bed Srirampur Colony, Naspur mandal, Mancherial district 504 303.

**...RESPONDENTS/PETITIONERS**

**IA NO: 3 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings of the orders in W. P. No. 19325 of 2020, dt. 24.04.2023 on the file of this Honble Court and orders may be passed accordingly in the interest of justice.

**Counsel for the Appellants: SRI MOHAMMED IMRAN KHAN, ADDL. AG REP.  
FOR SRI PASHAM KRISHNA REDDY,  
GP FOR MUNICIPAL ADMINISTRATION AND  
URBAN DEVELOPMENT**

**Counsel for the Respondent No.1 to 4: SRI SHYAM S. AGRAWAL**

**Counsel for the Respondent No.5 to 14: - - - -**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1121 of 2023**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohammed Imran Khan, learned Additional Advocate General for the appellants.

Mr. Shyam S.Agrawal, learned counsel for the respondents.

2. With consent of the learned counsel for the parties, the writ appeal is heard finally.

3. This intra court appeal is directed against order dated 24.04.2023 passed by the learned Single Judge in W.P.No.19325 of 2020, by which the writ petition preferred by the respondents has been disposed of directing the authorities to consider the building permission application submitted by the respondents in the event of the subject land not required for acquisition.

4. Learned Additional Advocate General for the appellants submits that the appellants are ready and willing to grant building permission to the respondents. It is further submitted that the aforesaid building permission be made with liberty to the appellants to incorporate the condition in the building permission that as and when the subject land is required for the public purpose, the appellants shall initiate action for acquisition of the same in accordance law.

5. The aforesaid prayer has not been opposed by learned counsel for the respondents and it is submitted that this appeal be disposed of with the aforesaid modification in the order dated 24.04.2023 passed by the learned Single Judge in W.P.No.19325 of 2020.

6. In view of consensus arrived at between the parties and in the facts and circumstances of the case, it is directed that the appellants shall accord building permission to the respondents within a period of two (02) months. However, the appellants are granted the liberty to incorporate the condition in the building permission that

---

as and when the subject property is required for acquisition, the appellants shall be at liberty to initiate the proceeding for acquisition of the same in accordance with law.

7. To the aforesaid extent, the order dated 24.04.2023 passed by the learned Single Judge in W.P.No.19325 of 2020 is modified.

8. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-M. RAMANA KRISHNA  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

- to,
1. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana. [OUT]
  2. One CC to SRI SHYAM S. AGRAWAL, Advocate [OPUC]
  3. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
  4. Two CCs to THE ADDITIONAL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
  5. Two CD Copies

BN  
BS



CC TODAY

HIGH COURT

DATED:15/10/2024



JUDGMENT

WA.No.1121 of 2023

DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS

⑨  
15/10/24  
kws